

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 29919/2018

(Arising out of impugned final judgment and order dated 09-10-2017 in SA No. 528/2011 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

RATAN & ORS.

Respondent(s)

(FOR I.R. and IA No.123308/2018-CONDONATION OF DELAY IN FILING and IA No.123309/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123310/2018-EXEMPTION FROM FILING O.T.)

Date : 11-09-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr. Raju Ramchandran, Sr. Adv.
Mr. Anish R. Shah, Adv.
Mr. Raghav R., Adv.

UPON hearing the counsel the Court made the following

O R D E R

Applications for exemption from filing c/c of the impugned order and exemption from filing O.T. are allowed.

Issue notice.

In the meanwhile, there will be a stay of the operation of the impugned judgment and order passed by the High Court.

Tag with SLP (C) D. No. 18979/2018.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
ASSISTANT REGISTRAR